

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**M/S BLUE ARCADE PROPERTIES PRIVATE LIMITED.**  
**OPERATING IN REAL ESTATE ACTIVITIES ON A FEE AND CONTRACT BASIS**  
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Blue Arcade Properties Private Limited CIN: U70200MH2005PTC152665
2.	Address of the registered office	Shop No.3, Floor -0, A 1, Bhawani Mata CHSN M Joshi Marg, Deepak Cinema, Lower Parel, Delisle Road Mumbai- 400013
3.	URL of website	There is no website of Corporate Debtor (CD)
4.	Details of place where majority of fixed assets are located	As on Insolvency Commencement Date (ICD), the assets (Financial Assets) are majorly in Mumbai.
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Not operating since last two years. Nil in Financial Year 2021-22.
7.	Number of employees/ workmen	Company does not have any employee on roll as per records available with RP.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email : E-mail: <a href="mailto:ip.bluearcade@gmail.com">ip.bluearcade@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email : E-mail: <a href="mailto:ip.bluearcade@gmail.com">ip.bluearcade@gmail.com</a>
10.	Last date for receipt of expression of interest	02 <sup>nd</sup> August 2024
11.	Date of issue of provisional list of prospective resolution applicants	03 <sup>rd</sup> August 2024
12.	Last date for submission of objections to provisional list	08 <sup>th</sup> August 2024
13.	Date of issue of final list of prospective resolution applicants	09 <sup>th</sup> August 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14 <sup>th</sup> August 2024
15.	Last date for submissions of resolution plans	13 <sup>th</sup> September 2024
16.	Process email id to submit EOI	<a href="mailto:ip.bluearcade@gmail.com">ip.bluearcade@gmail.com</a>

*G. C. Shah*



**Gaurang Chhotalal Shah**  
**Resolution Professional**  
**Blue Arcade Properties Private Limited (Under CIRP)**  
IBBI Registration No: IBBI/IPA-002/IP-N00947/2019-2020/13002  
AFA Details: AA2/13002/02/300625/203281 Valid till 30.06.2025  
Email Id: [ip.bluearcade@gmail.com](mailto:ip.bluearcade@gmail.com)  
Place: Mumbai  
Date: 18.07.2024



# BHARAT CO-OPERATIVE BANK (MUMBAI) LTD.

Multi-State Scheduled Bank

A light for the millions.... A source for the needy

b) Top five ground of complaints received by the bank from customers					
Grounds of complaints, (i.e. complaints relating to)	Number of complaints pending at the beginning of the year	Number of complaints received during the year	% increase/ decrease in the number of complaints received over the previous year	Number of complaints pending at the end of the year	Of 5, number of complaints pending beyond 30 days
1	2	3	4	5	6
<b>2023-24</b>					
Internet/Mobile/Electronic	7	81	-58	2	-
ATM/Debit Card	1	17	-77	0	-
Loans & Advances	-	43	-39	1	-
Others	-	54	15	0	-
Account opening facilities	1	44	-	2	-
Other Grounds (Levy of charges, Staff behaviour, Cheques, Bank Guarantee, Adherence to working hours)	1	21	-58	0	-
<b>Total</b>	<b>10</b>	<b>260</b>		<b>5</b>	
<b>2022-23</b>					
Internet/Mobile/Electronic	1	191	7	7	-
ATM/Debit Card	1	75	-57	1	-
Loans & Advances	4	71	-22	0	-
Others	3	47	-53	0	-
Account opening facilities	3	44	-19	1	-
Other Grounds (Levy of charges, Staff behaviour, Cheques, Bank Guarantee, Adherence to working hours)	-	50	4	1	-
<b>Total</b>	<b>12</b>	<b>478</b>		<b>10</b>	

11) Disclosure of penalties imposed by Reserve Bank of India : During the financial year the Reserve Bank of India has not levied any penalty (P.Y. ₹ 0.50 crores) on the bank.

12) Details of Divergence in asset classification and provisioning assessed by Reserve Bank of India

Sr	Particulars	Amount
1	Gross NPAs as on March 31, 2023 as reported by the bank	633.89
2	Gross NPAs as on March 31, 2023 as assessed by Reserve Bank of India	675.14
3	Divergence in Gross NPAs (2-1)	41.25
4	Net NPAs as on March 31, 2023 as reported by the bank	339.19
5	Net NPAs as on March 31, 2023 as assessed by Reserve Bank of India	389.30
6	Divergence in Net NPAs (5-4)	50.11
7	Provisions for NPAs as on March 31, 2023 as reported by the bank	294.70
8	Provisions for NPAs as on March 31, 2023 as assessed by Reserve Bank of India	285.84
9	Divergence in provisioning (8-7)	(8.86)
10	Report Profit before Provisions and Contingencies for the year ended March 31, 2023	163.27
11	Reported Net Profit after Tax (PAT) for the year ended March 31, 2023	(149.39)
12	Adjusted (non) Net Profit after Tax (PAT) for the year ended March 31, 2023 after considering the divergence in provisioning	(155.29)

13) No item of income or expenses included under the head Miscellaneous Income or Other Expenditure exceeds 1% of total income. No item included under the head other liabilities or other assets exceeds 1% of total assets hence particulars of any such item is not required to be given.

14) Other Disclosures

Particular	Current Year	Previous Year
i) Interest Income as a percentage to Working Funds	7.14	7.04
ii) Non-interest income as a percentage to Working Funds	0.55	0.63
iii) Cost of Deposits	5.40	4.89
iv) Net Interest Margin	2.90	3.08
v) Operating Profit as a percentage to Working Funds	1.02	1.23
vi) Return on Assets*	0.09	-
vii) Business (deposits plus advances) per employee (in ₹ Crore)	13.78	13.06
viii) Profit per employee (in ₹ Crore)*	0.01	-

\*On account of additional provisioning bank has incurred a loss, the ratios being negative the same are not reported.

## RENDERING SERVICES THROUGH 104 SERVICE OUTLETS IN THE STATES OF MAHARASHTRA, KARNATAKA AND GUJARAT

Registered Office: Mohan Terrace, 64/72, Mody Street, Fort, Mumbai - 400 001 | www.bharatbank.com | Central Office: 'Marutagiri', Samant Estate, Sonawala Road, Goregaon (East), Mumbai - 400 063 • Tel: 022 - 6189 0000

b) Payment of DICGC Insurance Premium				
Sr. No.	Particulars	Current Year	Previous Year	
i)	Payment of DICGC Insurance Premium	15.99	15.93	
ii)	Arrears in payment of DICGC premium	NIL	NIL	

c) Disclosure of facilities granted to directors and their relatives						
Sr. No	Particulars	As on 31.03.2023	Loans & Advances prior to Election during the year*	Addition to Loans & Advances after Election	Amount of Loans & Advances recovered	As on 31.03.2024
a)	Directors	0.00	0.27	0.00	0.02	0.25
b)	Relatives of Directors	0.00	3.77	0.00	0.01	3.76
<b>Total</b>		<b>0.00</b>	<b>4.04</b>	<b>0.00</b>	<b>0.03</b>	<b>4.01</b>

Note: New Directors appointed w.e.f. 05.10.2023 during the year.

d) Provisions and contingencies				
Provision debited to Profit and Loss Account		Current Year	Previous Year	
i)	Provisions for NPI	NIL	NIL	
ii)	Provision towards NPA	17.30	60.00	
iii)	Provision made towards Income tax (Current tax & Deferred Tax)	6.99	21.66	
iv)	Other Provisions and Contingencies (with details)			
a)	Dividend Equalisation fund	0.10	0.10	
b)	Provision for Investment in Security Receipts	96.38	237.95	
c)	Contingent Provision against depreciation in Investment/SR	6.96	62.05	
d)	Provision for Standard Assets	NIL	2.00	
e)	Provision for Contingencies	1.21	NIL	

Details of Commission/brokerage earned by the Bank from Insurance business are as follows:

Sr. No.	Particulars	Current Year	Previous Year
a	For selling Life Insurance Policies	2.12	1.75
b	For selling Non-Life Insurance Policies	0.50	0.37
c	For selling Mutual Fund Products	NIL	NIL
d	Others (Specify)	0.05	0.02

f) Marketing & Distribution		
Particulars	Current Year	Previous Year
Income from Fees and Remuneration Received from Marketing and Distribution function	0.00	0.01

14) Market risk in trading book

a. Qualitative Disclosures: Market Risk is the risk that the value of investment may undergo change over a given time period, simply because of economic changes or other events that impact the financial markets. In other words, Market Risk is calculated for both, adverse movement in the price of an individual security owing to factors related to the individual issuer as well as interest rate risk in the portfolio.

Methodology: The bank follows the Standardised Duration Approach for calculation of Market Risk. The bank manages the Market Risk in the books on an ongoing basis and ensures that the capital requirement for Market Risk is being maintained on a continuous basis i.e. at the closure of each business day. The capital charge is applied to the market value of securities in the Banks trading book. Market value is determined as per the external RBI guidelines on valuation investments. Minimum Capital Requirement is worked out separately for 'General Market Risk' -for interest rate risk in the portfolio.

Scope: The portfolios covered under the said approach include:  
a. Securities included under the Available for Sale (AFS) category.  
b. Open Foreign Exchange Position Limits.

Infrastructure/ MIS & Reporting: The Investment Policy as approved by the Board of Directors provides detailed guidelines for all operational procedure, settlements, valuations and risk controls pertaining to the investments. A separate mid-office is also in place which acts as an intermediary, monitoring compliance of regulatory guidelines and of the Banks Investment Policy and undertakes reporting to higher management.

Parameters for risk measurement: Risk Management and reporting is based on parameters such as Modified duration, Net Open Position Limits, Gap limits, Value-at-Risk (VaR).

b. Quantitative Disclosures:

(b) Capital requirement for :	(₹. In Crore)	(₹. In Crore)
	Current Year	Previous Year
Interest rate risk	-	-
Equity position risk	-	-
Foreign exchange risk	1.49	1.97

15) Previous year's figures have been regrouped / rearranged wherever necessary to conform to those of the current year.

### FOR BHARAT CO-OPERATIVE BANK (MUMBAI) LIMITED

MUMBAI DATED: 15th July 2024

Sd/- (SURYAKANT JAYA SUVARNA) CHAIRMAN

Sd/- (SOMNATH BABU AMIN) VICE-CHAIRMAN

Sd/- (VIDYANAND S. KARKERA) MANAGING DIRECTOR & CEO

### DIRECTORS

SHRI. BHASKAR MUDDU SALIAN SHRI. GANGADHAR JARAPPA POOJARY SHRI. CHANDRASHEKHAR SOMAPPA POOJARI SHRI. ASHOK MUTHAPPA KOTIAN  
SHRI. MOHANDAS GIRIYA POOJARY SHRI. NARESH KRISHNA POOJARI SHRI. NIRANJAN LAXMAN POOJARI SHRI. SANTOSH KANTAPPA POOJARI  
SHRI. DAYANAND RAJU POOJARY SHRI. GANESH DEJU POOJARY SHRI. HARISH VITTHAL POOJARY SHRI. NARAYAN LOKAYA SUVARNA  
SHRI. SURESH BECHA SUVARNA SMT. ASHA RAJESH BANGERA SMT. JAYALAXMI PREMANAND SALIAN SHRI. ANBALAGAN CHINNAPILLAI HARIJAN  
SHRI. GOURESH R. KOTIAN SMT. JAYSHREE M. KERNADI

**PUBLIC NOTICE**  
[Under Section 102 of Insolvency & Bankruptcy Code, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF MR. ABHIJIT AVARSEKAR**

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench, vide its Order in CP (IB) No. 1227/MB/2021 has commenced the process of Insolvency Resolution Process of Personal Guarantor, Mr. Abhijit Avarsekar under the provisions of Insolvency & Bankruptcy Code, 2016.

Sr.	PARTICULARS	DETAILS
1.	Name of the Personal Guarantor	MR. ABHIJIT AVARSEKAR
2.	Name of the Corporate Debtor against which the Personal Guarantee is invoked	Chomu Mahila Toll Road Private Limited (Registered Office 1252, Pushpanjali Apartments, Old Prabhadevi Road, Prabhadevi, Mumbai-400025)
3.	Address of the Personal Guarantor	1401, Shrutii Apartments, Old Prabhadevi Road, Prabhadevi, Mumbai - 400025
4.	Date of Commencement of the Insolvency Resolution Process of the Personal Guarantor	Order Date :12th July 2024 Received on :16th July 2024
5.	Name and registration number of the Insolvency Professional acting as the Resolution Professional	Name: Surya Pratap Gupta IBBI Registration No: IBBI/IPA-001/IP-PU/1060/2017-18/11753
6.	Address and e-mail of the Resolution Professional, as registered with the Board.	Address: 3301, D-Wing, Imperial Heights, Behind Goregaon Best Depot, Goregaon (West), Mumbai - 400104 Email: sspgupta10@hotmail.com
7.	Address and e-mail to be used for correspondence with the Resolution Professional	Address: Headway Resolution & Insolvency Services Pvt. Ltd., 708, 7th Floor, Rajaja Centre, Nariman Point, Mumbai - 400021 Email: pgrirabhihij@yahoo.com
8.	Last Date for submission of claims	08th August 2024

The creditors of Mr. Abhijit Avarsekar are hereby called upon to submit their claims along with proof in Form B, on or before 08th August 2024, to the Resolution Professional by way of electronic communications, courier, speed post or registered letter at the address mentioned against item no. 7.

Submission of false or misleading proofs of claim shall attract penalties.

-sd/-  
Resolution Professional: Surya Pratap Gupta  
Date and Place: 18th July 2024 and Mumbai

**CONTROL PRINT LIMITED**  
CIN: L22219MH1991PLC059800  
Regd. Office: C-106, Hind Saurashtra Industrial Estate, Andheri-Kurla Road, Marol Naka, Andheri (E), Mumbai - 400 059. Tel. No.: 022 2859 9065/6693 8900, Fax +91 2228528272 Website: www.controlprint.com e-mail: companysecretary@controlprint.com

**NOTICE TO THE SHAREHOLDERS**  
(for Transfer of Equity Shares and Dividend of the Company to Investor Education and Protection Fund Authority)

NOTICE is hereby given that pursuant to Section 124(6) of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), Control Print Limited ("the Company") will transfer all equity shares in respect of which dividend has not been paid or claimed by the Member(s) for seven consecutive years or more to the Investor Education and Protection Fund Suspense Account ("IEPF Account").

The equity shares which will be transferred by the Company are those in respect of which Final Dividend for the Financial Year 2016-2017 was declared and not encashed which are liable to be transferred to IEPF Account as per the said Rules.

The details of the shareholder who have not encashed their Dividends for seven consecutive years and whose shares are due for transfer to IEPF Account is made available on our website www.controlprint.com.

A separate communication has been/shall be sent to the concerned shareholders, requesting them to claim their unpaid or unclaimed dividend amount(s) on or before 22<sup>nd</sup> October 2024. Members have been informed that failure to claim the same on or before the said date would result into the transfer of their above-mentioned equity shares to the IEPF Account.

The concerned Shareholders may note that upon transfer of such equity shares to the IEPF Account, no claim shall lie against the Company (1) in respect of unpaid or unclaimed dividend amount(s) and (2) in respect of equity shares transferred to the IEPF Account. Pursuant to the provisions of the Act and the Rules, the concerned Members may claim the unclaimed dividend amount(s) and shares from the IEPF Authority, the details in respect thereof are available at www.iepf.gov.in.

For any information/clarifications in this regard may write to the Company's Registrar and Transfer Agent - Bighare Services Private Limited having office at S6-2, 6<sup>th</sup> floor Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093, Telephone number 022 - 62638200 or send an e-mail to the Company at companysecretary@controlprint.com.

For Control Print Limited  
Sd/-  
Murli Manohar Thanvi  
Date: 17<sup>th</sup> July 2024  
Place: Mumbai  
Company Secretary and Compliance Officer

**Asangaon Branch:-** Shop No.1, 2, 3 & 4  
Ground floor, New Pearl Building, Plot No 8, Tulsi Vihar, Opp. Railway Station Asangaon, Maharashtra 421601  
Tel: 0252-727204  
E-mail-asangaon.navimumbai@bankofindia.co.in

**POSSESSION NOTICE (For Immovable Property) [Rule-8 (1)] [Appendix IV]**

Whereas, The undersigned being the Authorized Officer of the Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 08.05.2024 calling upon the borrower/ mortgagor/guarantor Mr. Amit Sukhsagar Dubey to repay the amount mentioned in the notice being Rs. 20,95,000/- (Rupees Twenty Lakh Ninety Five Thousand Only) (Contractual dues upto the date of notice) with interest thereon @ 8.90% p.a Home Loan & 9.35% p.a Top up respectively compounded with monthly rests together with further interest and incidental expenses, costs and charges etc. incurred and to be incurred thereon within 60 days from the date of receipt of the said notices.

The borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower/mortgagor/guarantor and the public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him/her under section 13 (4) of said act read with Rule 8 of the said Rules, 2002 on this **16<sup>th</sup> of JULY of the year 2024**.

The borrower/mortgagor/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India, Asangaon Branch for an amount of **Rs. 20,95,000/- (Rupees Twenty Lakh Ninety Five Thousand)** interest thereon **@ 8.90% p.a. in Home Loan & 9.35% in Top up loan** compounded with monthly rests.

The borrower's attention is invited to provisions of sub-section (8) of Section (13) of the Act, in respect of the time available, to redeem the secured assets.

**Description of Immovable Property**  
Flat No. 402, Wing E, on the 4th Floor, project known as 'Harmony Enclave' admeasuring carpet area of 40.90 sq. Mtrs. being at Survey number 78, Hissna number 2 A, Situated at Shirgaon, Taluka- Ambernath, District- Thane within local limits of Kulgao Badapur Municipal Council. **Boundaries of the Complex Harmony Enclave, East:** Property Plot No.1, West: Property Plot No.3, North: As per lay-out 20 Ft. Road, South: Gaondevi Mandir & Road

**Date:- 16.07.2024** Sd/-  
**Place:- Badlapur** Authorised Officer, Bank of India

From No.14 (Regulation 33 (2))  
By Regd. A/D, Dated failing which by Publication.

**OFFICE OF THE RECOVERY OFFICER - I/II**  
**DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)**  
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703

**DEMAND NOTICE**  
**NOTICE UNDER SECTION 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961**  
RC/26/2022  
**BANK OF BARODA**  
Versus  
**MANGAL DHONDIRAM AJGEKAR & Ors**

To  
(CD2) SURESHATMARAM PATIL,  
RESIDING AT FLAT, 301 SHIVAM APARTMENT, PLOT NO. C 118, SECTOR- 20, NERUL, NAVI MUMBAI-400 706.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) in OA/344/2016 an amount of Rs 1210608.00 (Rupees Twelve Lakhs Ten Thousands Six Hundred Eight Only) along with pending late and future interest @ 12.00 % Simple Interest Yearly w.e.f. 13/02/2015 till realization and costs of Rs 35606 (Rupees Thirty Five Thousands Six Only) has become due against you (Jointly and severally).

2. You are hereby directed to pay the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 26/8/2024 at 11:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:  
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate/ execution proceedings.  
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 09/07/24

Sd/-  
Recovery Officer-I  
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 3 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF RASHMI METRO HOMES LLP**

**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	Rashmi Metro Homes LLP
2.	Date of Incorporation of Corporate Debtor	08th March 2017
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	LLPIN: AAI-7751
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	601, Classic Pentagon, Western Express Highway, Chikulwadi, Andheri (East), Mumbai - 400099, Maharashtra.
6.	Insolvency Commencement Date in respect of Corporate Debtor	Order Date: 12th July 2024 Order Receipt Date: 17th July 2024
7.	Estimated date of closure of Insolvency Resolution Process	08th January 2025
8.	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Purusottam Behara IBBI Registration No: IBBI/IPA-002/IP-NO0940/2019-20/212993
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: 708, Rajaja Centre, Nariman Point, Mumbai 400021, Maharashtra. Email: purusobh@yahoo.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Headway Resolution and Insolvency Services Pvt. Ltd., 708, 7th Floor, Rajaja Centre, Nariman Point, Mumbai 400021, Maharashtra. Email: cirpmh@yahoo.com
11.	Last date for submission of claims	26th July 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench (Court-IV) has ordered the commencement of a Corporate Insolvency Resolution Process of the Rashmi Metro Homes LLP vide its Order in CP (IB) No. 128/MB-IV/2024 dated 17th July 2024, order received on 17th July 2024.

The creditors of Rashmi Metro Homes LLP are hereby called upon to submit proof of their claims on or before 26th July 2024 to the Interim Resolution Professional at the address mentioned against entry no. 10. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Purusottam Behara  
Name and Signature of Interim Resolution Professional  
Date and Place: 18th July 2024 and Mumbai

**DEBTS RECOVERY TRIBUNAL**  
(Government of India, Ministry of Finance)  
2nd Floor, Telephone Bhavan, Colaba Market, Co (5th Floor, Scindia House, Ballard Estate, N T.A. NO. 55 OF 2024

**Canara Bank (ERSTWHILE SYNDICATE BANK)** ...Exh. 10  
V/s. ...Defendants To.

**Suresh Dairy Farm & Anr.** ...Defendant No. 1  
Shop No. 9, Rail View Building, NG. Acharya Marg, Near Tembe Bridge, Chembur, Mumbai - 400071.

**Shakib Mehdi Hassan** ...Defendant No. 2  
Row House No. 491, A/3, Suresh Dairy Farm, Shankar Nagar, Shell Colony, Chembur, Mumbai, Maharashtra - 400071.

**SUMMONS**

1. WHEREAS, TA/55/2024 was listed before Hon'ble Presiding Officer/Registrar on 25.05.2024.

2. WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 72,34,774.14**

3. WHEREAS the service of summons/Notice could not be effected in the ordinary manner and whereas the Application for substitute service has been allowed by this Tribunal.

4. In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-  
(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;  
(ii) To disclose particulars of properties or assets other than those specified by the applicant under serial number 3A of the original application;  
(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;  
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;  
(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

5. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on **18.10.2024 at 12:00 Noon**, failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this **31st day of May, 2024**.

Sd/-  
Registrar  
Debts Recovery Tribunal -1, Mumbai

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR M/S BLUE ARCADE PROPERTIES PRIVATE LIMITED. OPERATING IN REAL ESTATE ACTIVITIES ON A FEE AND CONTRACT BASIS**  
(Under Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Blue Arcade Properties Private Limited CIN: U70200MH2005PTC152665
2	Address of the registered office	Shop No.3, Floor-4, A.1, Bhawani Mala CHSN M Joshi Marg, Deepak Cinema, Lower Parel, Delsile Road Mumbai- 400013
3	URL of the website	There is no website of Corporate Debtor (CD)
4	Details of place where majority of fixed assets are located	As on Insolvency Commencement Date (ICD), the assets (Financial Assets) are majority in Mumbai.
5	Installed capacity of main products/ services	Not Applicable
6	Quantity and value of main products/ services sold in last financial year	Not operating since last two years. Nil in Financial Year 2021-22.
7	Number of employees / workmen	Company does not have any employee on roll as per records available with RP.
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email: E-mail: ip.bluearcade@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email

